

**GOVERNMENT OF INDIA**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**RAJYA SABHA**  
**UNSTARRED QUESTION NO. 1674**  
**TO BE ANSWERED ON DECEMBER 18, 2023**

**IN-SITU SLUM REDEVELOPMENT**

**NO. 1674. SHRI KUMAR KETKAR:**

**Will the Minister of Housing and Urban Affairs be pleased to state:**

- (a) whether Government is cognizant that despite of the provisions under the Pradhan Mantri Awas Yojana- Urban (PMAY-U) Scheme, the in -situ redevelopment of slums on Central Government land could not take place;
- (b) whether Government has directed the States/UTs to provide details of slum settlement on the land of Central Government agencies; and
- (c) if so, the details thereof and, if not, the reasons therefor?

**ANSWER**  
**THE MINISTER OF STATE IN THE**  
**MINISTRY OF HOUSING AND URBAN AFFAIRS**  
**(SHRI KAUSHAL KISHORE)**

(a) to (c): 'Land' and 'Colonisation' are State subjects. Schemes related to development of slums including survey, its recognition/notification, redevelopment, improvement, resettlement, rehabilitation are implemented by States/Union Territories (UTs). Data in this regard is not maintained by Ministry of Housing and Urban Affairs (MoHUA). However, Government of India is supplementing the efforts of States/UTs by providing Central Assistance under Pradhan Mantri Awas Yojana - Urban (PMAY-U) since June 25, 2015 to provide pucca houses to all eligible urban beneficiaries across the country including slum dwellers. The scheme is implemented through four verticals i.e., Beneficiary Led Construction (BLC), Affordable Housing in Partnership (AHP), In-Situ Slum Redevelopment (ISSR) and Credit Linked Subsidy Scheme (CLSS).

PMAY-U adopts a demand driven approach wherein States/UTs were to carry out demand survey to cover all eligible beneficiaries through their Urban Local Bodies (ULBs)/implementing agencies. As per the PMAY-U scheme guidelines, Central Government land owning agencies should also undertake 'in-situ' slum redevelopment on their lands occupied by slums by using it as a resource for providing houses to slum dwellers. Based on the demand survey and selection of beneficiaries, the project proposals are prepared by the implementing agencies including Central Government land owning agencies. The projects are approved by the State Level Sanctioning and Monitoring Committee (SLSMC) headed by the Chief Secretary of States/UTs for further sanctioning of Central Assistance by Central Sanctioning and Monitoring Committee (CSMC). MoHUA considers the release of Central Assistance based on approval of projects by State/UT authorities for implementation of the projects.

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